

3

O.A. No. 569 of 2011

Bhagaban Nanda Applicant
Vs
Union of India & Ors Respondents

Order dated: 30.08.2011

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)
&
Hon'ble Shri A. K. Patnaik, Member(Judl.)

Heard Mr. S. Mohanty, Ld. Counsel for the applicant, Mr. U.B.Mohapatra, Ld. Sr. Standing Counsel for the Union of India, Mr. D.K.Behera, Ld. A.S.C. for the U.P.S.C. and Mr. G.C.Nayak, Ld. Govt. Advocate appearing for the State of Orissa and perused the materials available on record.

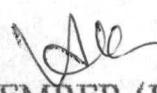
2. Applicant in this O.A. challenges non-consideration of his case for promotion to I.A.S. against the year 2010 and consequently prays "for a direction to the Respondents to include the applicant in the select list and thereby promote him to I.A.S".

3. It is the case of the applicant that though he has ventilated his grievance before the authorities vide Annexure-8 dated 17.08.2011, no action has been taken till today on the representation and the same is still pending.

4. Having heard Ld. Counsel for the parties, and having perused the materials on record, since the representation of the applicant is still pending with the Respondents, at this stage, we are of the view that the matter be remitted back to the Respondents for consideration of the representation as at Annexure-8 dated 17.08.2011. Accordingly, Respondent Nos. 2 and 3 are directed to consider the pending representation and pass a reasoned order under intimation to the applicant within a period of 30 days from the date of receipt of copy of this order.

5. With the above observation and direction, the O.A. stands disposed of.

6. Send copy of this order to all the Respondents at the cost of the applicant. Ld. Counsel for the applicant undertakes to deposit the postal requisites during the course of the day. Free copies of this order be made over to the Ld. Counsel appearing for the parties.


MEMBER (Judl.)


MEMBER (Admn.)

RK